

No. 1-13/FSSA/DP/2008  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act 2006)  
(International Cooperation Division)  
**FDA Bhawan, Kotla Road, New Delhi – 110002**

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Dated, the 23<sup>rd</sup> April, 2019

**Subject: Ban on import of milk and milk products from China**

The Government of India (Directorate General of Foreign Trade, Ministry of Commerce and Industry) had imposed a ban on import of milk and milk products from China for three months vide Notification No. 46 dated 24.09.2008. The ban was extended for another six months upto 23.06.2009 vide Notification No. 67 dated 01.12.2008. The import of chocolates and chocolate products and candies/confectionary/food preparations with milk and milk solids as an ingredient were also included in the ban.

2. Subsequently, the ban was extended from time to time, vide various Notifications, the last being Notification No. 46/2015-2020 dated 24<sup>th</sup> December, 2018 which extended the ban upto 23<sup>rd</sup> April, 2019.

3. The issue was reviewed in a meeting held in FSSAI on 05.04.2019 with the concerned Departments/Ministries of the Government of India, wherein it was recommended that the ban on import of milk and milk products from China be extended until the capacity of all laboratories at ports of entry have been suitably upgraded for testing melamine. Accordingly, the **“Ban on import of milk and milk products, including chocolates and chocolate products and candies/confectionary/food preparations with milk and milk solids as ingredients from China may be extended until the capacity of all laboratories at ports of entry have been suitably upgraded for testing melamine.”**

  
(N. Bhaskar)  
Advisor